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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ CS(COMM) 1073/2024
INTERGLOBE AVIATION LIMITED (INDIGO)

.....Plaintiff

Through: Mr. Yash Raj, Adv.

versus

MAHINDRA ELECTRIC AUTOMOBILE LIMITED &
ANR.

.....Defendant

Through: Mr. Shashwat Rakshit, Adv.

CORAM:
JOINT REGISTRAR (JUDICIAL), SUDHIR KUMAR
SIROHI (DHJS)

ORDER

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31.10.2025

No hard copy of the documents as well as the joint schedule of documents filed by the parties.

Replication has been filed by the plaintiff, vide dairy no.3695278/2025. Same be taken on record.

Both the parties submitted that the mediation has failed between the parties.

The parties are also directed to file the photocopies of their admitted-documents, if not already filed and the joint schedule of the documents.

Parties are also directed to inspect and flag their documents before the date of admission/denial.

The defendant is also at liberty to file the additional affidavit of admission/denial, if any document is filed alongwith the replication.

List the matter for admission-denial and marking of exhibits on **03.02.2026**.

SUDHIR KUMAR SIROHI (DHJS)
JOINT REGISTRAR (JUDICIAL)

OCTOBER 31, 2025/jr

[Click here to check corrigendum, if any](#)